

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee					
1	Greater Noida Authority	industrial section-II/No.7436BHU/18-11-107 BHA/85 Lucknow/28-01-1991	03-07-2020	35,65,146	*	Lease rent + maintenance etc.	secured against plot, nature of claim as OC, taken under contingency. Account statement is not cleared and detail required.	as per terms of NOC to bank	NO		NA	35,65,146	** Amt Admittable, however claim filed as FC where its appear as OC/other dues. (Req. to submit as Gov. Dues/OC) Further included claim towards CIRP period. Hence need to modify. Considered as contingent by RA
2	Jaipur Vidyut Vitran Nigam Ltd.	U40109RJ20005GC016486	23-12-20	65,99,559	**	Against Performance - contractual obligation	secured by	65,99,559	NO	-	by Emd, security with deptt. or PBG under FC claim.	65,99,559	**under PBG, shall be settled accordingly and adjustment of EMD/security if any with deptt.
3	Dakshin Haryana Bijli Vitran Nigam, Hisar, Haryana	U99999HR1999SGC034165	01.11.2020	26,91,027	***	under award of arbitration towards performance obligations under contract under sale of goods act					Subject to security/ outstanding dues/ emd of CD	26,91,027	form F, int charged till 26.10.20, claim on supplies as per contract. Under arbitration award.
3				1,28,55,732	*** note			65,99,559		-		1,28,55,732	

Note : All claims shall be settled as per provision of Insolvency & Bankruptcy code (IBC). Admit amount is subject to modification upon producing/ finding substantive information/ documents/ evidence till approval of the plan.

The Distribution of payment shall be as per provision of IBC upon approval of the plan and upon due diligence of the claim documents/ produce original claim documents in due process to monitoring committee.

The claimant can check their claim during office hours. Please submit your further documents to IRP/RP, if any discrepancies. The same shall be rectified in due course.

Date 15.11.2020
Place Delhi

Ashok Kumar Gupta
Resolution Professional of Delhi Control Devices Pvt. Ltd. -under CIRP
IBBI/PA-003/IP-N00010/2016-17/10072